

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P (Cr.) No. 264 of 2019

1. Sanjay Kumar Dubey
2. Ramesh Kumar

..... Petitioner(s).

Versus

1. State of Jharkhand
2. The Home Secretary, Govt. of Jharkhand, Project Building, Dhurwa, Ranchi
3. The Director General of Police, Jharkhand, The Police Directorate, Ranchi
4. The Deputy Commissioner, Ranchi
5. The Senior Superintendent of Police, Ranchi
6. The Circle Officer, Kanke Anchal, Ranchi
7. The Officer- in-charge, Pithouria P.S., Ranchi
8. Nand Kishore Pathak
9. Praveen Pathak
10. Navin Pathak

..... Respondent (s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Ajay Kr. Singh, Advocate
FOR THE STATE : Mr.Suresh Kumar, APP

05/09.07.2020

Counsel for the petitioners undertakes to deposit court fee of Rs. 450/- through Electronic mode.

Rest defect(s) as pointed out by the office is ignored.

Counsel for the petitioners seeks permission to withdraw this petition with a liberty to approach before the civil court for appropriate relief.

Permission is accorded.

Accordingly, the instant petition stands dismissed as withdrawn with aforesaid liberty.

(ANANDA SEN , J)